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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

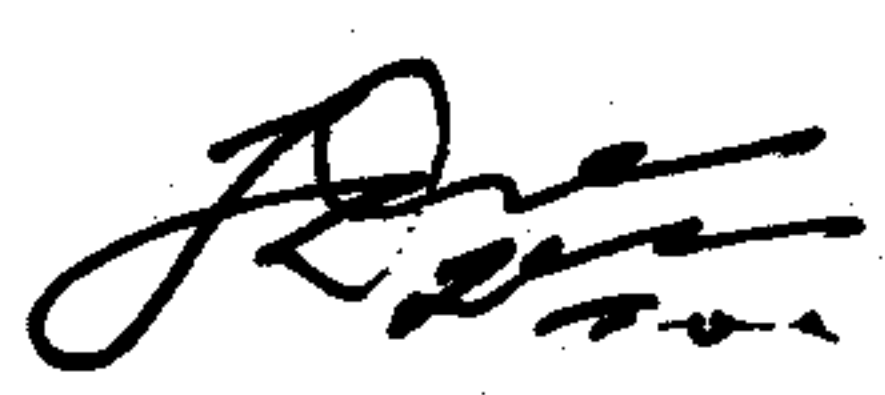
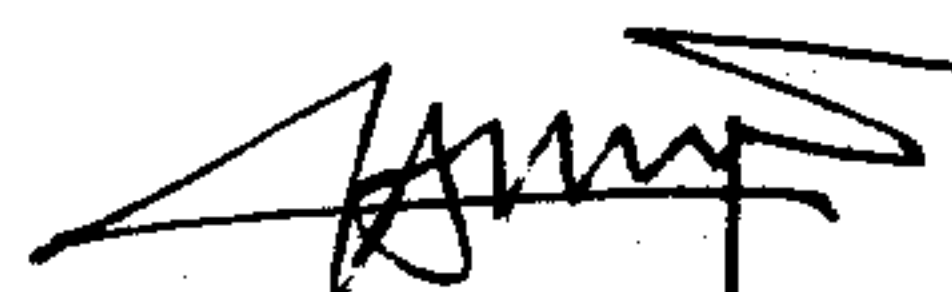
C.P. (I.B) No. 125/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017**

Name of the Company: Windson Chemical Pvt Ltd.
V/s.
Alpha Particle Board Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	Petitioner	
2.	Harmish K. Shah	Advocate	Respondent	

ORDER

Learned Advocate Mr. Jaimin Dave present for Operational Creditor/ Petitioner.
Learned Advocate Mr. Harmish Shah present for Respondent.

It is noticed that this matter is not given correct number as can be seen from the register and in fact CP (IB) 125/2017 was allotted to some other case. Hence depending upon the date of listing this case no. shall be treated as CP(IB) 123A/2017 and Registry is directed to make entries in the register accordingly.

At request of learned Counsel for Respondent for filing objections and for hearing before admission in case no settlement is reached by 26.10.2017.

List the matter on 26.10.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 24th day of October, 2017.